

O.A. No

401/94.

Dt.

2-9-97

CORAM:

THE HON'BLE JUSTICE M. G. CHUDHARI  
VICE-CHAIRMAN

For the reasons recorded in  
the Judgment in O.A. 306/94 (copy  
separately kept on record of this O.A.)  
The O.A. stands dismissed subject  
to liberty mentioned in the order  
(see operative order in the copy  
of the Judgment) with no order as  
to costs. O.A. to be treated as  
separately decided.

Chudhary

HMGC(J)  
VC